

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

REGN. NO. OA 1282/1988.

July 15, 1988.

Shri Jai Parkash Applicant.

Vs.

Union of India & Ors Respondents.

CORAM:

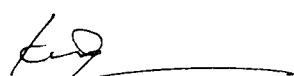
Hon'ble Mr. Justice K. Madhava Reddy, Chairman.

Hon'ble Mr. Kaushal Kumar, Member.

For the applicant Shri A.K. Kohli, Advocate.

(Orders of the Bench delivered by Hon'ble
Mr. Justice K. Madhava Reddy, Chairman).

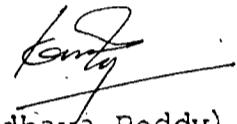
This is an application by the eldest son of an employee who died in 1981. He made an application for appointment on compassionate grounds. As is evident from the communication dated September, 1987 vide Memo No. 15271/Ind/596/EIB(S) issued by AO I, Headquarters Chief Engineer Delhi Zone, Delhi Cantt-10 (Annexure 'E'), unfortunately, his application for appointment on compassionate grounds does not seem to have been considered and disposed of even to this date. That memo informs his mother that "the case is under consideration of higher authorities at present. Further communication will follow". The applicant states that so far he has not been informed that his application has been rejected. The appointment is



claimed on compassionate grounds. The respondents have taken an unduly long time to dispose of his request. In the circumstances, we direct the respondents to dispose of the application for appointment within a period of 3 months from the date of the receipt of this order. This application is disposed of accordingly. It is made clear that if the request of the applicant is not acceded to, nothing said herein would stand in his way of moving this Tribunal. Any such application filed would be considered on its own merits.



(Kaushal Kumar)
Member
15.7.1988.



(K. Madhava Reddy)
Chairman
15.7.1988.